

1	2	3	4	5	6
12.	Tamil Nadu	49	43	49	28
13.	Tripura	0	2	0	NR
14.	Uttar Pradesh	0	3	1	NR
15.	Uttarakhand	7	4	NR	NR
16.	West Bengal	112	84	66	45
TOTAL		469	516	501	227

Coastal Zone Management Plans

792. SHRIMATI VANDANA CHAVAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether any Coastal Zone Management Authorities have been set up in States or Union Territories and if so, details thereof including composition and dates of establishment;

(b) whether any Coastal Zone Management Plans have been submitted by State Governments or Union Territories authorities to Government;

(c) if so, details thereof, including date of submission and scientific institution or agency engaged by the State to prepare the Coastal Zone Management Plan, State-wise;

(d) whether the Ministry has approved any of these Coastal Zone Management Plans; and

(e) if so, the details thereof including date of approval and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The State Coastal Zone Management Authorities (SCZMAs) or the Union Territory Coastal Zone Management Authorities (UTCZMAs) are constituted in accordance with the powers given to the Central Government under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986). The composition of members of these authorities are based on the nominations by the State Governments/UT administrations and are constituted for a period three years each.

(b) to (e) For implementation of the regulations under the Coastal Regulation Zone Notification, the States/UT CZMAs are required to prepare the Coastal Zone Management Plans (CZMPs) and submit to the Central Government for its approval. CZMPs prepared by the authorised agencies of the Central Government,

under the provisions of the CRZ Notification, 2011 and received on varying dates have been approved for the State/UT of: (i) Maharashtra (5 districts); (ii) Odisha; (iii) Karnataka; (iv) Daman and Diu; (v) Puducherry; (vi) Tamil Nadu; (vii) West Bengal; (viii) Lakshadweep; (ix) Gujarat (2 districts); and (x) Andaman and Nicobar Islands (6 main Islands and 4 small Islands). The details of date of approvals and the agencies which had prepared the CZMPs are given in the Statement.

Statement

Details of date of approvals and the name of agencies which had prepared the CZMPs

Sl. No.	Name of State/UT	Name of Agency	Date of approval
1.	Maharashtra	Institute of Remote Sensing, Anna University, Chennai	16.08.2018
2.	Odisha	Space Application Centre, Ahmedabad	07.08.2018
3.	Karnataka	National Centre for Sustainable Coastal Management, Chennai	07.08.2018
4.	Daman and Diu	National Centre for Sustainable Coastal Management, Chennai	24.0.2018
5.	Puducherry	Institute of Remote Sensing, Anna University, Chennai	24.0.2018
6.	Tamil Nadu	National Centre for Sustainable Coastal Management, Chennai	24.0.2018
7.	West Bengal	Institute of Wetland Management and Ecological Designs, Kolkatta	24.0.2018
8.	Lakshadweep	National Centre for Sustainable Coastal Management, Chennai	14.01.2019
9.	Gujarat	National Centre for Sustainable Coastal Management, Chennai	02.01.2019
10.	Andaman and Nicobar Islands	National Centre for Sustainable Coastal Management, Chennai	21.2.2018

Solid Waste Management

793. SHRIMATI VANDANA CHAVAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government mandates segregation of waste at source and if so, the details thereof;